

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 193 of 2017 &
IA Nos. 489 & 488 of 2017**

Dated: 2nd August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

GMR Kamalanga Energy Limited & Anr.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kumar
Ms. Raveena Dhamija
Ms. Yashaswi Kant

Counsel for the Respondent(s) : Mr. Shubham Arya
Ms. Anusha Bardhan for Prayas

ORDER

Mr. Amit Kapur, learned counsel for the appellant states that he will implead Prayas as a party respondent.

List the matter on **08.08.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**